



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্রাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 1(a) Dispur, Monday, 1st January, 2024, 11th Pausa, 1945 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
ASSAM LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 1st January, 2024

No. LGL.17/2022/27.-The following Ordinance of the Assam Legislative Assembly which was promulgated by the Governor of Assam on 01.01.2024 is hereby published for general information.

ASSAM ORDINANCE NO.1 OF 2024 ASSAM CONTINGENCY FUND (AUGMENTATION OF CORPUS) ORDINANCE, 2024.

AN

ORDINANCE

to augment the corpus of the Contingency Fund of the State of Assam;

Preamble

And whereas the Legislative Assembly of the State of Assam is not in session and the Governor of Assam is satisfied that circumstances exist which render it necessary for him to take immediate action to augment the Assam Contingency Fund.

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Assam is pleased to promulgate the following Ordinance in the Seventy-fourth Year of Republic of India, the following Ordinance, namely :-

Short title and commencement

1. (1) This Ordinance may be called the Assam Contingency Fund (Augmentation of Corpus) Ordinance, 2024.
(2) It extends to the whole of the State of Assam.
(3) It shall be deemed to have come into force on the 1st day of April 2023.

Further payment to the Contingency Fund

2. There shall be paid by the State Government into the Contingency Fund of the State of Assam a further sum of rupees four thousand crores out of the revenues of the State of Assam for the financial year 2023-2024.

GULAB CHAND KATARIA
GOVERNOR OF ASSAM

GEETANJALI DAS SAIKIA
SECRETARY TO THE GOVERNMENT OF ASSAM,
LEGISLATIVE DEPARTMENT.